

Cost little 17/-

OA No 1468/04.

4.3.2005.

Hon'ble Mr D.R. Tiwari, Member-A
Hon'ble Mr. KBS Rajan, Member-J

Heard the learned counsel for the parties.

The learned counsel for the respondents is directed to file an affidavit showing the minutes of the Board's meeting by which the decision was taken to hold re-examination.

Parties are permitted to file brief written submission, limited to two pages, within a week.

Sri L.B. Rai, Member Secretary, Railway Recruitment Board, Allahabad is present.



MEMBER-J



MEMBER-A

GIRISH/-